

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/944/2020**

**DATED THIS THE 22<sup>ND</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Gurjasveerpal Singh,  
Aged about 53 years,  
S/o Shri Tara Singh, R/o V& PO Lalle,  
Via Talwandi Bhai, Distt. Ferozepur,  
Working as Postman (Group 'C')  
Ferozepur City Post Office, Ferozepur 152002

....Applicant

(By Advocate Shri Jaswinder Singh)

Vs.

1. Union of India,  
Through Secretary to Govt. of India,  
Dept. Of Posts, Dak Bhawan, New Delhi 110 001

2. The PMG Punjab West Region,  
Sandesh Bhawan, Sector 17-E,  
Chandigarh 160 017

3. The Director Postal Services,  
Punjab West Region,  
O/o PMG Punjab West Region,  
Sandesh Bhawan, Sector 17-E,  
Chandigarh 160 017

4. The Supdt. Post Offices,  
Ferozepur Division, HPO, Ferozepur 152 001

.....Respondents

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

(a) direct respondent No. 2 to dispose of the Petition dt. 14.6.2018, filed by the applicant Annexure (A4) within one month, by passing a well-reasoned & speaking order.

2. At the very outset, learned counsel representing the applicant submitted that the applicant's petition dated 14.06.2018 is pending consideration before Respondent No. 2 and he will be satisfied if a direction is issued to decide the said petition within a timeframe.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Respondent No. 2 to decide the applicant's pending petition dated 14.06.2018 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

/ksk/